

(13)

OA 663/52 8/4

22-5-54 Hon Mr Justice B.C. Sarkis, re.

Hon Mr K. Muthu Kumar, DM

The learned Counsel for applicant has invited our attention to the Short Cover Affidavit filed on behalf of respondents. Annexed to the said cover to Affidavit is the copy of an application stated to have been prepared by the applicant before the respondents. The application shows that the grievance raised in the C.A. has been redressed and applicants have been permitted to work, and consequently they do not wish to prosecute their C.A. In view of the ^{above} facts, the OA is disposed of as having become infructuous.

Recd Cert.
copy

Shera
9/9/54

by
AM

Boh
VC

copy of order
dt 22.07.54
prepared on 8.9.54
C.A. applicant's copy
sent to me after
22.07.54
J
29/7/54